

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P.(IB) No. 96/KB/2018

Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh
2. Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 18th January 2018, 10.30 A.M

Name of the Company	Seco Tools India Pvt.Ltd.-Vs- A S Sales & Exports Pvt.Ltd		
Under Section	9 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date
1.	Poonam Keshwani, Adv INDIALAW, LLP	Applicants	Keshwani 18/01/2018
2.	Devi Prayan Ghosh INDIALAW, LLP		Ghosh 18/1/18
3.	Neelha Nagar Alam INDIALAW, LLP		Nagar Alam 18/1/18

ORDER

Ld. Counsel for the operational creditor is present. No one is present from the corporate debtor's side.

Operational creditor has filed this petition u/s. 9 of the Insolvency and Bankruptcy Code, 2016.

As per directions of the Hon'ble NCLAT in Innoventive Industries case notice of admission on the corporate debtor is to be served. Court Officer is directed to issue notice of admission to the corporate debtor and hand over the same to the operational creditor for effective service on the corporate debtor. Operational creditor is to serve the notice of

admission on the corporate debtor and file affidavit of service within 7 days from today.

List it on 09/02/2018 for admission.

Sd

(Jinan K.R.)
Member (J)

Sd

(V.P.Singh)
Member (J)